

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 193/MP/2012

Subject : Petition under section 79 (1) (c) read with section 142 of the Electricity Act, 2003

Date of Hearing : 9.4.2013

Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Chhattisgarh State Power Distribution Co. Ltd., Raipur

Respondents : Madhya Pradesh Power Management Co. Ltd., Raipur
Western Regional Power Committee, Mumbai
Western Regional Load Despatch Centre, Mumbai.

Parties present : Ms. Suparna Srivastava, Advocate for the petitioner
Shri A. Bhatnagar, Advocate, CSPDCL
Shri A.S. Raghuvanshi, MPPMCL

Record of Proceedings

Learned counsel for the petitioner submitted that WRPC, which is a necessary party in the petition has not filed any reply on the issues raised in the petition including any revision/reconciliations being carried out by it. She submitted that when the matter is *sub-judice* before CERC, WRPC is also now undertaking revision of reactive charges unilaterally at the behest of Madhya Pradesh Power Management Co. Ltd. (MPPMCL).

2. The Commission directed WRPC to file its reply on before 24.4.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, by 10.5.2013.

The Commission further directed that the representative of WRPC should be present on the next date of hearing.

3. The petition shall be listed for hearing on 21.5.2013

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)